

| 1 | 2 | 3 |
|---------|--------------------|------|
| 8. | Kerala | 2 |
| 9. | Madhya Pradesh | 5 |
| 10. | Maharashtra | 21 |
| 11. | Manipur | 18 |
| 12. | Meghalaya | 9 |
| 13. | Nagaland | 2 |
| 14. | Orissa | 79 |
| 15. | Punjab | 4 |
| 16. | Rajasthan | 5 |
| 17. | Tamil Nadu | 8 |
| 18. | Tripura | 24 |
| 19. | Uttar Pradesh | 34 |
| 20. | West Bengal | 563 |
| 21. | Arunachal Pradesh | 1 |
| 22. | Chandigarh | 1 |
| 23. | Delhi | 22 |
| 24. | Goa, Daman and Diu | 1 |
| Total : | | 1075 |

Allocation of amounts disbursed by IDBI

3900. SHRI KATURI NARAYANA
SWAMY :
SHRI S. PALAKONDRAYUDU:

Will the Minister of FINANCE be
pleased to state:

(a) the policy governing the allocations
made by the Industrial Development Bank
of India (IDBI) ;

(b) the amount sanctioned and
disbursed by the IDBI from 1983 to 1986,

year-wise, and State-wise ;

(c) whether it is a fact that Uttar
Pradesh has been receiving a favoured treat-
ment in this respect, particularly since
1983-84 ; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE
DEPARTMENT OF EXPENDITURE IN
THE MINISTRY OF FINANCE (SHRI
B. K. GADHVI) : (a) to (d) The
Industrial Development Bank of India (IDBI)
has reported that sanction of financial

assistance by it to a particular State essentially depends upon number of applications for viable projects originating from that State in case of direct assistance and concerned State level institutions in case of IDBI's Refinance Scheme. Financial assistance is extended by IDBI to the eligible projects which are in conformity with national priorities irrespective of their location, which is determined by entrepreneurs in

consideration of various factors. The State-wise details of financial assistance sanctioned and disbursed by IDBI during the years 1983-84, 1984-85 and 1985-86 (July-June) are given in the statement below. The figures for the State of Uttar Pradesh for the year 1984-85 include sanction by IDBI of Rs. 439.5 crores to a large fertilizer project in a 'No Industry District'.

Statement

State-wise assistance sanctioned and disbursed by IDBI during 1983-84, 1984-85 and 1985-86 (July-June).

(Rs. in lakhs)

| STATE | SANCTIONS | | | DISBURSEMENTS | | |
|------------------|-----------|---------|---------|---------------|---------|---------|
| | 1983-84 | 1984-85 | 1985-86 | 1983-84 | 1984-85 | 1985-85 |
| Andhra Pradesh | 31955 | 26245 | 24509 | 18110 | 19728 | 21409 |
| Assam | 2042 | 3243 | 2939 | 1121 | 9761 | 2541 |
| Bihar | 6162 | 7172 | 12012 | 3752 | 3704 | 5307 |
| Gujarat | 29807 | 26857 | 53083 | 17741 | 22399 | 34196 |
| Haryana | 9781 | 7489 | 10322 | 7216 | 7993 | 7498 |
| Himachal Pradesh | 2348 | 5556 | 5846 | 2124 | 3353 | 4516 |
| Jammu & Kashmir | 2672 | 3018 | 3310 | 2432 | 1657 | 2443 |
| Karnataka | 21831 | 20334 | 24087 | 18727 | 17074 | 18586 |
| Kerala | 6513 | 10422 | 11161 | 5245 | 6646 | 7927 |
| Madhya Pradesh | 11372 | 20581 | 21446 | 9837 | 11653 | 19084 |
| Maharashtra | 27492 | 41198 | 58898 | 24154 | 28236 | 35316 |
| Manipur | 13 | 257 | 96 | 83 | 207 | 83 |
| Meghalaya | 276 | 479 | 888 | 337 | 414 | 588 |
| Nagaland | 166 | 245 | 336 | 133 | 156 | 334 |
| Orissa | 10278 | 22415 | 10126 | 6737 | 18591 | 9055 |
| Punjab | 6924 | 7978 | 14462 | 6045 | 5750 | 6432 |
| Rajasthan | 8445 | 12437 | 17290 | 8539 | 9498 | 9416 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|----------------|----------------|---------------|---------------|-----------------|---------------|---------------|
| Sikkim | 285 | 117 | 451 | 22 | 124 | 286 |
| Tamilnadu | 24985 | 26848 | 37632 | 25759 | 22186 | 23864 |
| Tripura | 27 | 97 | 145 | 91 | 68 | 86 |
| U.P. | 21948 | 68586 | 52325 | 18807 | 17463 | 37629 |
| West Bengal | 10459 | 10025 | 32706 | 8985 | 10908 | 12159 |
| U.T. | 5332 | 9951 | 10448 | 5247 | 7980 | 7521 |
| TOTAL : | 240925* | 340550 | 404118 | 191253** | 218549 | 266176 |

NOTES : * INCLUDES RUPEES 12 LAKHS SANCTIONED TO BHUTAN.

** INCLUDES RUPEES 9 LAKHS DISBURSED TO BHUTAN.

[*Translation*]

Instructions to commercial banks for grant of loans under IRDP

3901. SHRI R.M. BHOYE : Will the Minister of FINANCE be pleased to state :

(a) the latest instructions issued to commercial banks regarding the procedure to be adopted for grant of loan under Integrated Rural Development Programme ;

(b) whether Government have made some changes in the criteria to be adopted for a family consisting of five or more members ; and

(c) if so, the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) Reserve Bank of India has reported that the banks are required to follow the same set of lending procedures for their lendings under Integrated Rural Development Programme (IRDP) as also for other priority sector lendings, as has been in existence hitherto. However, the disbursement of loan amount in cash has been started with effect from 1st April, 1986 in 22 selected blocks on an experimental basis.

(b) and (c) During the Seventh Plan Period, the poverty line has been defined as annual family income level of Rs. 6,400/- from all sources. There has been no change in regard to the criterion of number of members constituting a family.

[*English*]

Raising of funds in capital market by promoters of companies

3902. DR. B.L. SHAILESH : Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal under consideration of his Ministry to ensure that the promoters of a company actually bring in their own money while raising funds in the capital market ; and

(b) if so, its broad outlines ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) : (a) and (b) Promoter's contribution is determined in accordance with norms stipulated by the Financial Institutions and/or by the Government. Financial Institutions ensure the bringing in of the promoters contribution before they disburse the loans. Government is also considering the question of issuing further guidelines in this regard.